

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 18

C.P. (IB)/893(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **J.C. FLOWERS ASSET**
RECONSTRUCTION PRIVATE LIMITED
V/s JMJ BEACH RESORTS PRIVATE
LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/893(MB)2023

- 1) Mr. Mayank Samantray, Ld. Counsel for the Financial Creditor and Mr. Sidharth Samantray, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor makes a statement that the Settlement has been arrived at and the part payment has also been made and seeks some time to have it concluded. Thus, the Counsel for the Corporate Debtor seeks some time to get the matter settled.

- 3) Ld. Counsel for the Financial Creditor, on instructions, accorded to the above submissions of the Counsel for the Corporate Debtor and has no objection to adjourn the matter for making part payment.
- 4) At request, stand over to 26.06.2024, for further consideration and for passing necessary orders.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare